

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2894
ANSWERED ON:27.08.2013
IMMOVABLE PROPERTY RETURNS OF IPS OFFICERS
Patel Shri Bal Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has recently issued notice for delay in submission of mandatory annual Immovable Property Returns (IPRs) by the Indian Police Service (IPS) Officers;
- (b) if so, the details thereof;
- (c) whether according to the All India Service Rules every officer of the IPS shall submit his/her returns;
- (d) if so, the total number of IPS officers who failed to submit their returns; and
- (e) the action initiated against these officers?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) to (d): In terms of Government of India's decision (2) under Rule 16 of All India Services (Conduct) Rules, 1968, the returns of immovable property shall be submitted by the members of the Service on their first appointment to the Service within a month of such appointment and subsequently in the month of January every year. As on 20.8.2013, out of 3490 IPS officers, Immovable Property Returns (IPRs) for the year 2012 have been received from 2791 IPS officers and IPRs from 699 IPS officers have not been received by the Ministry of Home Affairs.

(e): Department of Personnel and Training have made suitable amendment in their guidelines on 7.9.2011 on grant of vigilance clearance to All India Service (AIS) officers, stating that AIS officers who have not submitted their IPRs in time, shall be denied vigilance clearance. In addition to this, instructions have been issued by the Ministry of Home Affairs to all the State Governments/UTs on 5.5.2011, 5.9.2011, 29.9.2011, 31.10.2011, 29.11.2011, 6.6.2012 and 27.6.2012 stating that the officers who do not submit their Property Returns in time, would be denied vigilance clearance and will not be considered for promotion, empanelment in Government of India and nominations for training, awards, etc.